

Rev. Application No. 55/04  
In  
O.A. No. 1917/94

Dt. 19.08.2008

Hon'ble Mr. Justice A.K. Yog, J.M.  
Hon'ble Mr. K.S. Menon, A.M.

Heard learned counsel for parties on Review Application.

On perusing the averments in the Review Application particularly the grounds for seeking review of the Tribunal's order dated 22.11.2003 passed in O.A No. 1917/94 (P.S. Mishra and Ors. Vs. U.O.I. & Ors.), we find no ground for review ~~is~~ <sup>as being</sup> made out. All the grounds taken in the Review Application show that the applicants want <sup>us</sup> to sit in appeal over the orders of the Tribunal, which is not permissible in law. We do not enter into merits of the case. Accordingly Review Application is dismissed.

  
AM

  
JM

/Anand/